

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY FIFTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE N.V. SHRAVAN KUMAR**

WRIT PETITION (PIL) No: 237 OF 2017

Between:

Gudi Ramanath Karunakar, S/o G.R. Sastry, Age 66 years, Occ Social Worker, Convenor - Policy Research Cell of the of Bhartiya Janata Party R/o Plot No-56, Laxmi Mega Town Ship, Raganna Gud Turkayamjal, Turkayamzal, K.V. Rangareddy, Andhra Pradesh- 501510

...PETITIONER

AND

1. State of Telangana Represented by its Chief Secretary Secretariat Buildings, Hyderabad
2. State of Telangana, Represented by its Principal Secretary, Irrigation and CAD (Ser - II) Department, Secretariat Buildings, Hyderabad
3. State of Telangana, Represented by its Principal Secretary Municipal Administration and Urban Development, Secretariat Buildings, Hyderabad
4. State of Telangana, Represented by its Principle Secretary to Government of Telangana Panchayat Raj and Rural Development Department Secretariat Buildings, Hyderabad
5. State of Telangana, Represented by its Principle Secretary Transport, Roads and Building (Tr. Ser. and Vig.) Department

...RESPONDENTS

Petition under Section 226 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue a Writ, Order of direction more particularly one in the nature of Writ of Mandamus directing the respondents herein not to extend service of employees attaining superannuation / retiring in a routine manner and to adhere to the criteria laid down in the service rules

I.A. NO: 1 OF 2017(WP(PIL)MP. NO: 473 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents herein to furnish records relating to the proceedings which considered the facts and circumstances for proposal for extensions and the deliberations based on which the extensions were made relating to employees whose services have been extended over the last two years and the number of extensions given to the employees

I.A. NO: 2 OF 2017(WP(PIL)MP. NO: 474 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to cancel all extensions of the employees which were made without due deliberations and proper consideration during the last one year

Counsel for the Petitioner: SRI. KAMESH VEDULA REP SRI P. RAVIPRASAD

**Counsel for the Respondents: SRI POTTIGARI SRIDHAR REDDY,
SPECIAL GP FOR ADVOCATE GENERAL**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION (PIL) No.237 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Kamesh Vedula, learned counsel representing Mr. P.Raviprasad, learned counsel for the petitioner appears through video conferencing.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of learned Advocate General for the respondents.

2. In this petition, which has been filed as a public interest litigation, the petitioner has prayed for the following relief:

“For the reasons stated in the circumstances above, the petitioner herein prays that this Hon'ble Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus directing the respondents herein not to extend service of employees attaining superannuation/retiring in a routine manner and to adhere to the criteria laid down in the service rules and pass such other order or orders

as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. When a query was put to the learned counsel for the petitioner as to the particulars of the employees who have been engaged after superannuation and whether their extended tenure has come to an end, learned counsel for the petitioner submits that by orders in Annexures P1 to P6, the services of certain employees were extended after superannuation.

4. The employees whose services were extended beyond the age of superannuation are not impleaded in this writ petition. Therefore, it is not possible for this Court to adjudicate the validity of the orders annexed to the writ petition as Annexures P1 to P6 in their absence. Even otherwise, the validity of the orders in Annexures P1 to P6 dated 04.07.2014, 30.07.2015, 31.07.2015, 30.09.2015, 30.06.2016 and 30.07.2016 respectively, has not been questioned before this Court. Therefore, no effective relief in this writ petition can be granted to the petitioner.

5. Accordingly, the writ petition is dismissed.

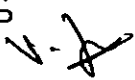
Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

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SD/- V. HARI PRASAD
ASSISTANT REGISTRAR

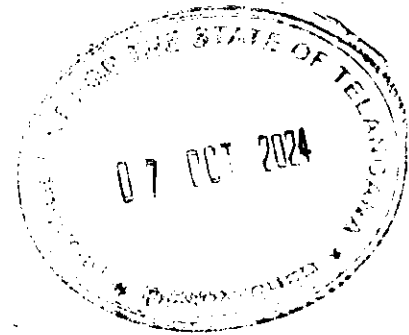

SECTION OFFICER

To,

1. One CC to SRI P. RAVIPRASAD, Advocate [OPUC]
 2. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
 3. Two CD Copies
- B M
GJP
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HIGH COURT

DATED:25/07/2024



ORDER

WP(PIL).No.237 of 2017

DISMISSING THE WRIT PETITION (PIL)
WITHOUT COSTS

⑥ VLV
u/a/24